

ding to public grievances expeditiously with due attention to all relevant facts of the case.

Cement Factory in U.P.

2065. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether any proposal for setting up a cement factory in Uttar Pradesh is pending with the Union Government;

(b) if so, the reasons for delay in giving clearance; and

(c) the steps taken to set up the factory?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) M/s. Cement Corporation of India had applied for change of location from Bhatinda (Punjab) to Bagpat (Uttar Pradesh) for setting up a cement grinding unit.

M/s. Darshan Oils (P) Limited had applied, under Exempted Industries Registration Scheme, for setting up a mini cement plant in District Aligarh (Uttar Pradesh) for manufacture of cement for a capacity of 66,000 tonnes per annum.

Under the revised Licensing Policy, notified recently, no Industrial Licence is required for setting up new cement projects.

Shortage of Fertilisers in Andhra Pradesh

2066. SHRI SUBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of the Union Government that certain types of fertilisers are in short supply in some parts of the country leading to black marketing, thus putting a heavy burden on the farmers and

(b) if so, the steps taken by the Union Government to ensure definite and timely availability of fertilisers in all parts of the country and with particular reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) and (b) In the current crop season the requirements of major fertilisers like Urea and DAP have been, by and large, met fully. In certain parts of the country shortage of certain fertilisers like Ammonium Sulphate, CAN, Complexes, etc., has been noticed. This is due to limited production of these fertilisers in this country. In such cases, the shortage is met by supplying additional quantity of urea and DAP to meet the agronomic requirements. Certain unconfirmed reports, of late, have been received about the sale of fertilisers at premium in Andhra Pradesh. The State Government has been advised to keep strict watch on the situation and to ensure that fertilisers are to the farmers within the maximum statutory price as fixed by the Government.

Exemption of Sugar Industry from Credit Freeze

2067. SHRI HARI KISHORE SINGH: Will the Minister of FOOD be pleased to state:

(a) whether any decision has been taken to exempt sugar industry from credit freeze;

(b) if so, the details thereof; and

(c) the arrears due to the farmers especially in Bihar, upto May, 1991, mill-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b) In view of the need to restrain credit expansion, the Reserve Bank of India had imposed certain limits on cash credit for the period 9th May, 1991 to 30th September, 1991. These restrictions provided, inter alia, that the